MR. DEPUTY CHAIRMAN . 1 am told that the privilege motion has already been rejected ...

SHRI T. N. SINGH : No, Sir. There is nothing like a rejection. It is only postponed. Because, in that case, we had a right to say something against the rejection.

MR. DEPUTY CHAIRMAN: If it is a fresh motion on some other thing, you are free to raise it. That does not preclude you. But once it is decided, it is decided. Now, before taking up the Calling Attention ...

SHRI LAL K. ADVANI: Sir, we would like to hear the Prime Minister herself on this very important point.

MR. DEPUTY CHAIRMAN: I would suggest Mr. Advani ...

SHRI RABI RAY : Please, don't adjourn (he House ...

MR. DEPUTY CHAIRMAN: Please listen to me. I would suggest that it is between the Opposition and the Government. You can go and seek the clarification or whatever it is.

SHRI LAL K. ADVANI: Sir, in this House, we have heard a statement from the Leader of the House ...

MR. DEPUTY CHAIRMAN : Mr. Advani, the statement has not come just like that ...

{Interruptions)

First of all, I must have my say. Everybody wants to have his say but you don't allow me to say anything. Let me have my say now. This statement has come out as a result of not only what has been happening in the House but certain consultations that have been going on outside the House. Therefore, I would suggest that if there are any clarifications with recard to this statement, the Opposition could seek the clarification by whatever mechanism you may devise—either somebody goes from the Opposition and meets somebody in authority there or whoever has made the statement here or whatever be the mechanism. I am not going to suggest what you do, but you can seek the clarification.

MESSAGE FROM THE LOK SABHA

The Conservation of Foreign Exchange andPrevention of Smuggling Activities Bill,1974

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha signed by the Secretary-General of the Lok Sabha:

"In accodance with the porvisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Conservation of Foreign Exchange and Prevention of Smuggling Activities Bill, 1974, as passed by Lok Sabha at its sitting held on the 6th December, 1974."

Sir, I lay the Bill on the Table.

MR. DEPUTY CHAIRMAN: The House stands adjourned till 2.30 P.M. today.

The House then adjourned for lunch at twenty-one minutes past one of the clock.

The House reassembled after lunch at thirty-two minutes past two of the clock, Mr. Deputy Chairman in the Chair.

REFERENCE TO DEMAND FOR C.B.I REPORT ABOUT LICENCES CASE—*Contd.*

SHRI LAL K. ADVANI: Mr. Deputy Chairman, Sir, just before we adjourned for lunch you had asked us to assimilate what has been stated by the Prime Minister in her statement and then proceed. I have gone through the statement and I am happy to note that the offer of various papers...

SHRI BHUPESH GUPTA: Nobody Is here.

SHRI LAL K. ADVANI : Mr. Subra-maniam is here. I wish Mr. Mehta were also here but he will be coming here, I suppose.

This offer is unreserved and without strings, this oiler to show us the various papers that we have demanded last Friday, namely the CBI report, statements made by witnesses and documents seized during the investigation, the report of the handwriting expert and the case diaries. These are the four things that the Government has offered to show to us, to the leaders of various Parties, in order to enable us to come to a judgment whether the action taken has been correct or something else is warranted.

Sir, I do feel that the use of the words oath of secrecy' is responsible for some of the misgivings and mis-understandings. It should not have been used to the best of my knowledge of law. Oath of secrecy to be taken by party leaders in this matter can have no kind of legal or constitutional sanction. I. therefore, wanted a clarification right at the outset, which you yourself gave immediately after that because you said that it is. a gentlemans' agreement which is sought to be secured. Well, if I am shown some documents and the documents are shown to me as a leader of mv party, I cannot in deference to my party, keep it back from my party colleagues. I have to discuss with my party

[Shri Lai K. Advani]

colleagues also whatever is shown to us. So, the oath of secrecy in the sense in which it is legally used should apply to Ministers because 'oath of secrecy' is prescribed in the Constitution where the oath bare them from showing secret and confidential files even to their party members. He cannot show those papers even to his party members under the Constitution. That kind of secrecy has no relevance. So, from that point of view I regard the phrase as inappropriate and somewhat unfortunate. It creates misgivings and as you have rightly clarified and interpreted, it is only a gentleman's understanding.

SHRI CHANDRA SHEKHAR : Why do you want to make it doubly sure ?

SHRI LAL K. ADVANI: We will not tell it to the members or outside. That is the only thing. We will be entitled to make use of whatever knowledge we gain. The second point which also I would like you or the Minister to make doubly sure is this. Immediately after the statement, my colleague, Mr. Bhupesh Gupta, clarified that there is no stipulation. On my behalf and on behalf of my party when I agree and accept the offer made by the Government that we can persue all the papers relevant to this case and specifically made in the statement, I reserve to myself the right to demand, if the papers so warrant, a further probe or further action in the matter.

SHRI SASANKASEKHAR SANYAL: Mr. Advani, may I interrupt? When there is no provision for secrecy enjoined in the Constitution, the enjoining of secrecy upon a Member is a contempt of the Members and a contempt of the House.

SHRI LAL K. ADVANI: Mr. Sanyal is a learned lawyer and, therefore, I am sure he will endorse my saying that the Government cannot force me to take an oath which has no legal sanction. The Prime Minister can certainly make a statement, but someming that has no legal validity or warranty cannot be forced upon me. What I would like to clarify is when I see those papers nothing is going to preclude me or bar me from consulting my party colleagues in that regard. If any of oath of secrecy tries to put an embargo on me of that kind, I would not accept it. The second point is this. I reserve to myself the right to demand a further probe and further action if the papers so reveal. When we demand a probe on that basis we certainly have *to* cite the papers. We can work out a modality for that. At the moment. I am broadly agreeable to the proposal made by the Prime Minister to) the House in deference to the wishes expressed by various sections of this House during the last week or so.

MR. DEPUTY CHAIRMAN : Mr. Advani, now let us not go through a round of speeches again.

SHRI OM MEHTA: We should now-close it. I think you have made the position clear as far as the opposition is concerned.

SHRI N. G. GORAY: What is the *modus operandi.* Just as you called a meeting a few days back in your Chamber and the Chairman also, are you going to call another meeting ?

MR. DEPUTY CHAIRMAN: Once there is agreement, we can find out various methods for implementing the agreement. So, there is no difficulty.

SHRI LAL K. ADVANI: We would request you, just as you took (he initiative last Friday, to take the initiative in pursuing this matter to its logical conclusion.

MR. DEPUTY CHAIRMAN: There is no difficulty.

SHRI BHUPESH GUPTA : On Friday Government read out my proposal and they were agreeable to it.

श्री रबी राय : यह प्रधान मन्त्री का जो बयान था उसको पढ़ने के बाद हमारे मन में यह हुआ कि बहुत चालाकी से प्रधान मन्त्री इस बयान को ड्राफ्ट कराए हैं ...

SHRI OM MEHTA : He should not say like that.

श्री रबी राय : चालाकी कोई अन्पालियामेंटरी शब्द नहीं है ।

श्री राजनारायण : क्या यह कहें कि उन्होंने बहुत बेवकूफी से ड्राफ्ट किया है ?

श्री रबी राय : उप सभापति जी, सवाल यह था कि हम लोगों ने जो मांग की थी कि इस सम्बन्ध में हाउस की एक कमेटी बना दीजिए, यह कमेटी सिर्फ लीडर आफ दि अपोज़ीशन की नहीं होनी चाहिए, बल्कि हाउस की कमेटी होनी चाहिए। इस चीज को प्रधान मन्त्री जी ने अपने बयान में नहीं माना है । लेकिन सवाल यह है कि अभी उनके ऊपर दबाव पड़े के बाद क्योंकि श्री ओम् मेहता याद करेंगे कि उनके दिमाग की स्थिति क्या थी । तो बहुत दबाव के बाद, हम लोगों की तरफ से और जनता की तरफ से दबाव आने के बाद प्रधान मन्त्री ने एक बयान दिया है। मैं आपके सामने एक चीज रखना चाहता

हूं और श्री ओम् मेहता जी को याद दिलाना चाहता हूं; क्योंकि श्रीमन्, आपकी सिदारत में जो बैठक हुई थी, उसमें साफ तौर पर जाहिर किया गया था; क्योंकि श्री ओम् मेहता जी ने जो ड्राफ्ट प्रस्तुत किया था; उसमें ओथ आफ सीक्रेसी की बात नहीं थी। यह ओथ आफ सीक्रेसी की बात तो अखबारों ने इस्तेमाल की; और मैं आपको याद दिलाना चाहता हूं कि प्रधान मन्त्री जी ने इस चीज को बहुत चालाकी से अपने बयान में डाल दिया है। इसका मतलब यह हुआ कि जो चार चीजें--इंटायर केस डायरी, फुल स्टेटमेंट आफ आल दि विटनेसेज एन्ड नाट ए समरी आफ दीज, रिजल्ट आफ सीजर्स थ्रू दि रेड्स, रिजल्ट आफ हैंड राइटिंग एक्सपर्ट, ये तीन चार चीजें, जिनको प्रधान मन्त्री मान चुकी थीं, उसको उन्होंने फिर कैंसिल कर दिया है, यह कह कर कि यह सब ओथ आफ सीक्रेसी के अनुसार होना चाहिए। इसलिए मैं साफ तौर पर कहना चाहता हूं कि रेलिवेंट पेपर्स जो हम लोग--मांगने वाले हैं, इसमें जो उत्पन्न होते हैं, एन्सेलरी एन्ड औक्जैलरी पेपर्स जो होते हैं, उनके मांगने की हम लोगों को इजाजत होनी चाहिए। इस चीज के लिए ओथ आफ सीक्रेसी का शब्द जोड़ दिया गया है। मान लीजिए, इसमें मिनिस्टर की जिम्मेदारी आती है तो यह एक --सब से महत्वपूर्ण चीज है खासकर पालिया-मेंटरी डेमोक्रेसी में; क्योंकि मिनिस्टर जो होता है वह सदन के प्रति जिम्मेदार होता है। जो आदमी मिस डिमिनर है, जो भ्रष्टाचारी है, उसमें चाहे कोई भी मन्त्रिमंडल का सदस्य ही क्यों न हो या सदन का सदस्य ही क्यों न हो, उसकी जिम्मेदारी सदन के प्रति होती है। प्रजातन्त्र में जो मिनिस्टर की जिम्मेदारी होती है उसके प्रति मैं जोर देना चाहता हूं। लेकिन प्रधान मन्त्री जी ने यह ओथ आफ सीक्रेसी की जो बात है, वह हमारी पार्टी के सदस्यों, जो सदन के माननीय सदस्य हैं, उनके ऊपर लागू नहीं होनी चाहिए। मैं आपके जरिये श्री ओम् मेहता जी से कहना चाहता हूं कि क्या उनकी प्रधान मन्त्री से बात नहीं हुई थी जब कि आपकी सिदारत में एक कमेटी बनी थी, उसने कुछ बातें मान ली थीं। श्री भूपेश गुप्त ने एक ड्राफ्ट रखा था और उसको स्वीकार किया गया था। उसमें चार चीजें स्वीकार कर ली गई थीं, लेकिन इस तरीके से मानकर तो वह चीज कैंसिल हो जाती है। इसलिए मैं कहना चाहता हूं और सरकार से जानना चाहता हूं कि हम लोगों का जन्म सिद्ध अधिकार है, संसद् के सदस्यों का अधिकार है, इस सदन के जो सदस्य होंगे, भले ही वे मन्त्री बने हों, उनके खिलाफ जो हम लोग मिस डिमिनर प्रधान मन्त्री को देंगे, कंटेम्प्ट प्रधान मन्त्री को देंगे, करप्शन के बारे में प्रधान मन्त्री को देंगे, उसके बारे में हम प्रिविलेज मोशन या फरदर प्रोब के लिए सवाल ला सकते हैं। उनके खिलाफ पालियामेन्ट के जरिये जिस तरह की कार्यवाही हो सकती है, उस ऐक्शन को करने के लिए हमें पूरी तरह से छूट होनी चाहिए। इसलिए मैं कहना चाहता हूं कि इस बारे में स्पष्ट और निश्चित घोषणा सरकार की तरफ से होनी चाहिए। यह बात मैं आपके माध्यम से जानना चाहता हूं।

MR. DEPUTY CHAIRMAN: Let me make it very clear: I shall not allow any more on this. Yes, Mr. Tyagi.

श्री महावीर त्यागी : जब इस बारे में बहस हो रही थी, तो आपने एक तजवीज पेश की और आपने उसका फैसला कर दिया। मैं आपको इसके लिए बधाई देना चाहता हूं। मैंने उस वक्त कहा था कि इस तजवीज को हमें मंजूर कर लेना चाहिए। अब यह जो सीक्रेसी की चीज आ गई है, उसके ऊपर मैं बहस नहीं करना चाहता हूं। मैं समझता हूं कि अगर प्रधान मन्त्री जी सचमुच स हृदय से इस बात के लिए तैयार हैं और अपोजीशन के लीडरों को अपने कांफिडेन्स

[श्री महावीर त्यागी]

में लेती हैं, तो अपोज़ीशन के लीडर भी सीक्रेसी मेंटेन कर सकते हैं। उनको प्राइम मिनिस्टर के सामने कोई सवाल पेश करने में दिक्कत नहीं पड़ेगी। इसलिए अगर कोई केस ऐसा होता है, जिसमें फरदर प्रोसीक्यूशन की जरूरत हो, या क्लेरीफिकेशन की जरूरत हो तो लीडर्स आफ अपोज़ीशन प्राइम मिनिस्टर को कान्फीडेंस में ले सकते हैं; उनके साथ ओथ का सवाल नहीं है। ऐसी हालत में मेरी राय है कि अपोज़ीशन ने जो डिमान्ड की थी, सब्मिट हो गई हैं और अगर नहीं हुई हैं तो अपोज़ीशन के लीडर्स फिर झगड़े में आ सकते हैं, फिर लड़ाई शुरू कर सकते हैं। लेकिन जब तक स्पिरिट कोआप-रेशन की है, हमें उसका स्वागत करना चाहिए। अपोज़ीशन के अधिकारों को कोई मार नहीं सकता। जनता के नुमाइन्दों ने गवर्नमेंट को अख्तियारात दिए हैं, हाउस ने दिए हैं, लेकिन हाउस के अधिकारों में गवर्नमेंट दखल नहीं दे सकती, न हम दे सकते हैं, न पार्टी के लीडर दे सकते हैं, न मिनिस्टर दे सकते हैं। जो अधिकार हाउस के मेम्बरों को मिले हुए हैं उन्हें कोई रोक नहीं सकता; कानून के जरिए, बिल के जरिए नहीं रोक सकता, एग्रीमेंट के जरिए, रोकना तो ना-मुम्किन बात है। इसलिए मैं उम्मीद करता हूं—ओम् मेहता इस बात को कैरी कर देंगे—कि अगर गवर्नमेंट की नीयत साफ है और उन्होंने सच्चाई के साथ यह प्रस्ताव किया है, तो हम उसका स्वागत करते हैं। अगर बाद में कोई ऐसा मामला पकड़ा जाता है जिसमें कोई और सीनियर आदमी फंसता है, तो हम बैठ कर उनको समझा सकते हैं, उन पर जोर डाल सकते हैं। तो अपोज़ीशन के लीडर्स को अधिकार होगा कि प्राइम मिनिस्टर और दूसरे मिनिस्टर्स पर जोर डालें कि तहकीकात होनी चाहिए; उसको हम करा सकते हैं। अगर इस नीयत से यह किया गया है तो मुझे कोई आपत्ति नहीं है। मैं समझता हूं कि यह अच्छा हुआ कि अपोज़ीशन पार्टीज के लीडर्स की इच्छाओं को अकोमोडेट करने की कोशिश की गई है। अगर स्पिरिट सही हो तो आगे चल सकते हैं।

श्री राजनारायण : अगर-मगर का स्पष्टी-करण कौन करेगा ?

श्री रबी राय : हम लोग खुद करेंगे।

श्री महावीर त्यागी : अगर इस समझौते के मुताबिक प्राइम मिनिस्टर और दूसरे मिनिस्टर नहीं चलते, तो हम अपनी लड़ाई फिर शुरू कर सकते हैं।

MR. DEPUTY CHAIRMAN: Let me clarify one or two things. Whatever statement might have been made by the Prime Minister today it does not nullify what we have already discussed in the meeting. She has only advanced further. She says she is prepared to place some more papers before the Leaders of the Opposition. Therefore, I think it is a significant advance from where we were in the meeting.

SHRI L. K. ADVANI: The only difficulty seems to be the use of the term "oath of secrecy". It is very clear that what we discussed in the Chamber that day holds good.

श्री राजनारायण : श्रीमन्, एक निवेदन है। ओथ आफ सीक्रेसी के बारे में क्या डिस्कस हुआ, हम नहीं जानते, लेकिन जो आडवाणी जी ने कहा है अगर वह मतलब है, तो वे हमें बताएंगे और हम सारी जनता को बताएंगे। ओथ आफ सीक्रेसी का मतलब यह है कि रबी राय हमको बताएंगे और हम सारी जनता को बताएंगे। हमारे लिए कोई ओथ आफ सीक्रेसी नहीं है। हम सारे देश को बताएंगे।

MR. DEPUTY CHAIRMAN: Whatever was discussed in the meeting that day holds good.

SHRI BHUPESH GUPTA: Nobody is going to meet in the Opposition with the term "oath of secrecy". What are we debating? Here is the proceeding of Friday.

MR. DEPUTY CHAIRMAN ; Mr. Bhupesh Gupta, you gave a draft. That was acceded to by the Government, and it stands. Now we go to the Calling Attention.